

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/3200/2024 C.P. (IB)/2891(MB)2019

IN THE MATTER OF

Mr Karan Lalwani

... Petitioner

Vs

FR Tech Innovations Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Counsel for the Liquidator

For the Respondent:

ORDER

IA/3200/2024:- The prayer in the present case is for taking on record the Stakeholders Consultation Committee Report. The report is taken on record. Accordingly, IA is **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/ Avdhesh K Patel /